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ANDHRA PRADESH (TELANGANA AREA) DISTRICT OFFICERS (CHANGE OF DESIGNATION CONSTRUCTION OF REFERENCES) ACT, 1950

35 of 1950

[23rd November, 1950]

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ANDHRA PRADESH (TELANGANA AREA) DISTRICT OFFICERS (CHANGE OF DESIGNATION CONSTRUCTION OF REFERENCES) ACT, 1950

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An Act to provide for change of designation of and construction of references to certain District Officers. Preamble:- Whereas it is expedient to provide for the change of designation of, and construction of references to certain District Officers; It is hereby enacted as follows:

<u>1.</u> Short title, extent and commencement :-

(1) This Act may be called *[the Andhra Pradesh (Telangana Area) District Officers (Change of Designation and Construction of References) Act, 1950.

]

(2) It shall extend to the whole of *[the Telangana area of the State of Andhra Pradesh

].

(3) It shall be deemed to have come into force on the 1st November, 1950.

2. Change of designation of certain District Officers :-

The designation of Officers serving the Government of Hyderabad * immediately before the commencement of this Act as a -

(a)

- (i) Civil Administrator,
- (ii) Deputy Civil Administrator,
- (iii) Assistant Civil Administrator,
- (iv) Taluqdar,
- (v) Additional Taluqdar, and
- (vi) Second Taluqdar197

(b)

- (i) Collector,
- (ii) Deputy Collector or Assistant Collector,
- (iii) Tahsildar,
- (iv) Collector,
- (v) Additional Collector,
- (vi) Deputy Collector or Assistant Collector.

Provided that -

(a) where for the same area there is a Civil Administrator and a Taluqdar, the Taluqdar shall be designated as Additional Collector;

(b) where for the same area there is Deputy Civil Administrator and Second Taluqdar, the Second Taluqdar shall be designated as Additional Deputy Collector or Addition Assistant Collector;

(c) where for the same area there is an Assistant Civil Administrator and a Tahsildar, the Tahsildar shall be designated as Additional Tahsildar.

<u>3.</u> Construction of references in laws, regulations, etc., to Civil Administrator, Deputy Civil Administrator, etc :-

(1) All Laws Regulations, Notifications, Orders, Byelaws and instruments, which immediately before the commencement of this Act where in force in the 3[Telangana area of the State of Andhra

Pradesh], shall be construed as if references therein to the designations mentioned in subclauses (i) to (vi) of clause (a) of section 2, were respectively references to the designations specified in subclauses (i) to (vi) of clause (b) thereof.

(2) In order that there may not be more than one Officer as Collector, Deputy Collector or Tahsildar for the same area, the Government or other competent authority may, notwithstanding the provisions of subsection (1), appoint an officer as Additional Tahsildar instead of as Collector, Deputy Collector and Tahsildar respectively.